

**Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section**

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Minutes of NC-V Meeting No. 29/AM 16 held on 11.02.2016

The meeting No.29/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4)) was held on 11.02.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
3.	Shri Barinder Singh, Assistant Director	DC(MSME)
4.	Shri K.C. Meena, DDG	DGFT
5.	Shri Ratan Lal Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meetings No.28/AM-15 dated 28.01.2016 were taken up for ratification. As there was no amendment to the same except two cases Sl. No. 56 and 91, the above referred minutes were adopted for implementation by the Committee without any amendment except above said two cases. The agenda for meeting No.29/AM-16 dated 11.02.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 29/84-ALC3/2015 MEETING DATE : 11.02.2016

	Case No.:4/29/84-ALC3/2015	Party Name:UVIRAJ GLOBAL PVT.LTD.	Meet No/Date:29/84-ALC3/2015 11.02.2016	Status:Approved
	HQ File :01/84/050/00395/AM16/	RLA File :06/24/040/00012/AM13/	Lic.No/Date:0610027552 11.06.2012	
1	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied by the firm. There are fitting's and hence allowed on net to net basis; it to be account for at time of export. RA concern may take necessary action subject to compliance of other usual conditions.			
2	Case No.:9/27/84-ALC3/2015	Party Name:NETWORK CLOTHING COMPANY PVT.LTD.,	Meet No/Date:29/84-ALC3/2015 11.02.2016	Status:Deferred
	HQ File :01/84/050/00322/AM16/	RLA File :32/21/040/00214/AM15/	Lic.No/Date:3210077483 17.03.2015	Defer Date:10.03.2016
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued by DC(MSME) on 13.01.2016 to the firm. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 10.03.2016.			
3	Case No.:6/14/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:29/84-ALC3/2015 11.02.2016	Status:Deferred
	HQ File :01/84/050/00094/AM16/	RLA File :35/24/040/00007/AM16/	Lic.No/Date:3510044747 28.05.2015	Defer Date:10.03.2016

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Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued to the firm on 05.10.2015 to furnish the calculation sheet of the chemical use in the product. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 10.03.2016.

4	Case No.:26/14/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:29/84-ALC3/2015 11.02.2016	Status:Deferred
	HQ File :01/84/050/00114/AM16/	RLA File :35/24/040/00008/AM16/	Lic.No/Date:3510044748 28.05.2015	Defer Date:10.03.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 10.03.2016.

5	Case No.:27/14/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:29/84-ALC3/2015 11.02.2016	Status:Deferred
	HQ File :01/84/050/00115/AM16/	RLA File :35/24/040/00006/AM16/	Lic.No/Date:3510044746 28.05.2015	Defer Date:10.03.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 26.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 10.03.2016.

6	Case No.:1/16/84-ALC3/2015	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:29/84-ALC3/2015 11.02.2016	Status:Deferred
	HQ File :01/84/050/00138/AM16/	RLA File :05/24/040/00113/AM16/	Lic.No/Date:0510394559 15.06.2015	Defer Date:10.03.2016

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Committee observed that the written comments received from Deptt. of C&PC on 18.01.2016, it has seem that the quantity recommended for item No. 6 i.e. "Polyester Adhesive Tapes" is not in order. Accordingly, Committee after deliberations decided to defer the case for relisting on 10.03.2016.

7	Case No.:3/14/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:29/84-ALC3/2015 11.02.2016	Status:Deferred
	HQ File :01/84/050/00091/AM16/	RLA File :35/24/040/00014/AM16/	Lic.No/Date:3510044759 16.06.2015	Defer Date:10.03.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 10.03.2016.

8	Case No.:4/14/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:29/84-ALC3/2015	Status:Deferred
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		11.02.2016	
HQ File :01/84/050/00092/AM16/	RLA File :35/24/040/00015/AM16/	Lic.No/Date:3510044760 16.06.2015	Defer Date:10.03.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 10.03.2016.			

9	Case No.:12/14/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:29/84-ALC3/2015 11.02.2016	Status:Deferred
	HQ File :01/84/050/00100/AM16/	RLA File :35/24/040/00013/AM16/	Lic.No/Date:3510044758 16.06.2015	Defer Date:10.03.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 10.03.2016.				

10	Case No.:3/19/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:29/84-ALC3/2015 11.02.2016	Status:Deferred
	HQ File :01/84/050/00156/AM16/	RLA File :35/24/040/00020/AM16/	Lic.No/Date:3510044772 10.07.2015	Defer Date:10.03.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 26.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 10.03.2016.				

11	Case No.:4/19/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:29/84-ALC3/2015 11.02.2016	Status:Deferred
	HQ File :01/84/050/00157/AM16/	RLA File :35/24/040/00021/AM16/	Lic.No/Date:3510044777 16.07.2015	Defer Date:10.03.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 10.03.2016.				

12	Case No.:1/25/84-ALC3/2015	Party Name:SATHE SYNTHETICS(PROP.RAKESH FUELS PVT.LTD.)	Meet No/Date:29/84-ALC3/2015 11.02.2016	Status:Deferred
	HQ File :01/84/050/00282/AM16/	RLA File :05/24/040/00159/AM16/	Lic.No/Date:0510395346 18.08.2015	Defer Date:10.03.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the hard copy of the application is not received from concerned RA. The case stands deferred for re-listing on 10.03.2016.				

13	Case No.:5/21/84-ALC3/2015	Party Name:A.S.MARIMUTHU	Meet No/Date:29/84-	Status:Deferred
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		ALC3/2015 11.02.2016	
HQ File :01/84/050/00196/AM16/	RLA File :35/24/040/00023/AM16/	Lic.No/Date:3510044783 19.08.2015	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Committee observed that the written comments received from Deptt. of C&PC on 18.01.2016, it has seem that the quantity of inputs recommended is not in order. Accordingly, Committee after deliberations decided to defer the case for relisting on 10.03.2016.			

Case No.:18/23/84-ALC3/2015	Party Name:RAMKUMAR TEXTILE PVT. LTD.	Meet No/Date:29/84- ALC3/2015 11.02.2016	Status:Deferred
HQ File :01/84/050/00235/AM16/	RLA File :13/24/040/00023/AM16/	Lic.No/Date:1310047960 27.08.2015	Defer Date:10.03.2016
14	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply not appropriate as desired by DC(MSME). Accordingly, Committee after deliberations decided to ask the firm to amend the Import and export product in the application and also ask to submit the govt. approved certificate for shrinkage and clarify the value loss of yarn to fabric process of the product. The case stands deferred for re-listing on 10.03.2016.		

Case No.:4/21/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:29/84- ALC3/2015 11.02.2016	Status:Deferred
15	HQ File :01/84/050/00195/AM16/	RLA File :35/24/040/00027/AM16/	Lic.No/Date:3510044786 03.09.2015
	Defer Date:10.03.2016		
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply received from the firm on 05.02.2016 and same has been sent to TC, Noida for their comments. The case stands deferred for re-listing on 10.03.2016.		

Case No.:5/29/84-ALC3/2015	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:29/84- ALC3/2015 11.02.2016	Status:Approved
16	HQ File :01/84/050/00396/AM16/	RLA File :07/24/040/00214/AM16/	Lic.No/Date:0710108720 14.09.2015
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied by the firm. RA concern may take necessary action subject to compliance of other usual conditions.		

Case No.:12/23/84-ALC3/2015	Party Name:NOWOTEK TEXTILES PVT. LTD.,	Meet No/Date:29/84- ALC3/2015 11.02.2016	Status:Deferred
17	HQ File :01/84/050/00229/AM16/	RLA File :05/24/040/00269/AM16/	Lic.No/Date:0510395630 15.09.2015
	Defer Date:10.03.2016		

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. C&PC to the firm. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 10.03.2016.

18	Case No.: 23/23/84-ALC3/2015	Party Name: AVAL FASHION HOUSE	Meet No/Date: 29/84-ALC3/2015 11.02.2016	Status: Deferred
	HQ File :01/84/050/00240/AM16/	RLA File :05/23/040/00239/AM16/	Lic.No/Date: 0510395619 15.09.2015	Defer Date: 10.03.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued by DC (MSME) but the reply of the firm is not received so far. Therefore, the case stands deferred for re-listing on 10.03.2016.

19	Case No.: 23/25/84-ALC3/2015	Party Name: R.K.OVERSEAS	Meet No/Date: 29/84-ALC3/2015 11.02.2016	Status: Deferred
	HQ File :01/84/050/00304/AM16/	RLA File :12/24/040/00002/AM16/	Lic.No/Date: 1210009504 29.09.2015	Defer Date: 10.03.2016

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter was issued by this Directorate on 07.01.2016 to the firm as the firm has not provided the bifurcation of the pieces of different GSM in this case. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 10.03.2016.

20	Case No.: 13/23/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 29/84-ALC3/2015 11.02.2016	Status: Deferred
	HQ File :01/84/050/00230/AM16/	RLA File :35/24/040/00034/AM16/	Lic.No/Date: 3510044799 30.09.2015	Defer Date: 10.03.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the matter is under examination with DC (MSME) and TC, Noida for their comments and also observed that a letter has been sent to Ms. Kavita Gupta, Textile Commissioner Mumbai on 03.02.2016 as the case is pending and copy to Shri V.K.Kohli, Director, TC, Noida. NC decided to wait for their comments. The case stands deferred for re-listing on 10.03.2016.

21	Case No.: 27/23/84-ALC3/2015	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 29/84-ALC3/2015 11.02.2016	Status: Deferred
	HQ File :01/84/050/00244/AM16/	RLA File :35/24/040/00036/AM16/	Lic.No/Date: 3510044801 30.09.2015	Defer Date: 10.03.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015 and also observed that the matter has been forwarded to Ms. Kavita Gupta, Textile Commissioner Mumbai on 03.02.2016 as the case is yet not decided due to pending comments and copy to Shri V.K.Kohli, Director, TC, Noida. The case stands deferred for re-listing on 10.03.2016.

22	Case No.: 35/23/84-ALC3/2015	Party Name: LOYAL TEXTILE	Meet No/Date: 29/84-	Status: Deferred
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	MILLS LTD	ALC3/2015 11.02.2016	
HQ File :01/84/050/00252/AM16/	RLA File :35/24/040/00033/AM16/	Lic.No/Date:3510044798 30.09.2015	Defer Date:10.03.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015 and also observed that the matter has been forwarded to Ms. Kavita Gupta, Textile Commissioner Mumbai on 03.02.2016 as the case is yet not decided due to pending comments and copy to Shri V.K.Kohli, Director, TC, Noida. The case stands deferred for re-listing on 10.03.2016.			

23	Case No.:2/23/84-ALC3/2015	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:29/84- ALC3/2015 11.02.2016	Status:Deferred
	HQ File :01/84/050/00219/AM16/	RLA File :02/24/040/00132/AM16/	Lic.No/Date:0210206202 05.10.2015	Defer Date:10.03.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that the firm have furnished their reply on 21.12.2015 addressed to DC(MSME) under intimation to this Directorate. Therefore the case stands deferred for re-listing on 10.03.2016.				

24	Case No.:15/23/84-ALC3/2015	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:29/84- ALC3/2015 11.02.2016	Status:Deferred
	HQ File :01/84/050/00232/AM16/	RLA File :02/24/040/00131/AM16/	Lic.No/Date:0210206201 05.10.2015	Defer Date:10.03.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that the firm have furnished their reply on 21.12.2015 addressed to DC(MSME) under intimation to this Directorate. Therefore the case stands deferred for re-listing on 10.03.2016.				

25	Case No.:1/23/84-ALC3/2015	Party Name:NEO CORP INTERNATIONAL LIMITED	Meet No/Date:29/84- ALC3/2015 11.02.2016	Status:Deferred
	HQ File :01/84/050/00217/AM16/	RLA File :56/24/040/00030/AM16/	Lic.No/Date:5610004713 12.10.2015	Defer Date:10.03.2016
Decision : Committee considered the case as per agenda and observed that the Hard Copy of the application has not yet been received from RA, Indore. A letter has been sent to RA, Indore on 03.02.2016 for furnishing the three set of application. The case stands deferred for re-listing on 10.03.2016.				

26	Case No.:12/27/84-ALC3/2015	Party Name:VRIJESH CORPORATION	Meet No/Date:29/84- ALC3/2015 11.02.2016	Status:Approved
	HQ File :01/84/050/00325/AM16/	RLA File :03/95/040/00499/AM16/	Lic.No/Date:0310799379 13.10.2015	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing 5% wastage on net content in the export				

product.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 10/27/84-ALC3/2015	Party Name:PREMIER ENTERPRISES	Meet No/Date:29/84-ALC3/2015 11.02.2016	Status: Approved
HQ File :01/84/050/00323/AM16/	RLA File :35/24/040/00037/AM16/	Lic.No/Date:3510044809 23.10.2015	

- 27 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing 1% wastage on net content in the export product.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 13/27/84-ALC3/2015	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:29/84-ALC3/2015 11.02.2016	Status: Deferred
HQ File :01/84/050/00326/AM16/	RLA File :03/95/040/00459/AM16/	Lic.No/Date:0310799711 28.10.2015	Defer Date:10.03.2016

- 28 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC and DIPP on 05.01.2016. NC decided to wait for their comments.
The case stands deferred for re-listing on 10.03.2016.

Case No.: 15/27/84-ALC3/2015	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:29/84-ALC3/2015 11.02.2016	Status: Deferred
HQ File :01/84/050/00328/AM16/	RLA File :03/95/040/00458/AM16/	Lic.No/Date:0310799739 28.10.2015	Defer Date:10.03.2016

- 29 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC and DIPP on 05.01.2016. NC decided to wait for their comments.
The case stands deferred for re-listing on 10.03.2016.

Case No.: 16/27/84-ALC3/2015	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:29/84-ALC3/2015 11.02.2016	Status: Deferred
HQ File :01/84/050/00329/AM16/	RLA File :03/95/040/00457/AM16/	Lic.No/Date:0310799737 28.10.2015	Defer Date:10.03.2016

- 30 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC and DIPP on 07.01.2016. NC decided to wait for their comments.
The case stands deferred for re-listing on 10.03.2016.

Case No.: 17/27/84-ALC3/2015	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:29/84-ALC3/2015 11.02.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310799712	Defer

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	:01/84/050/00330/AM16/	:03/95/040/00460/AM16/	28.10.2015	Date:10.03.2016
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC and DIPP on 07.01.2016. NC decided to wait for their comments. The case stands deferred for re-listing on 10.03.2016.			
	Case No.:1/27/84-ALC3/2015	Party Name:S.K. EXPORTS	Meet No/Date:29/84-ALC3/2015 11.02.2016	Status:Deferred
32	HQ File :01/84/050/00314/AM16/	RLA File :06/24/040/00032/AM16/	Lic.No/Date:0610038245 30.10.2015	Defer Date:10.03.2016
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida on 07.01.2016. NC decided to wait for their comments. The case stands deferred for re-listing on 10.03.2016.			
	Case No.:14/27/84-ALC3/2015	Party Name:SECURITY PRODUCTS PVT. LTD.	Meet No/Date:29/84-ALC3/2015 11.02.2016	Status:Deferred
33	HQ File :01/84/050/00327/AM16/	RLA File :03/95/040/00544/AM16/	Lic.No/Date:0310799931 02.11.2015	Defer Date:10.03.2016
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC on 07.01.2016 for their comments. Accordingly, Committee decided to remind them to furnish their comments in this case. The case stands deferred for re-listing on 10.03.2016.			
	Case No.:9/25/84-ALC3/2015	Party Name:UNITED EXIM PVT.LTD.	Meet No/Date:29/84-ALC3/2015 11.02.2016	Status:Deferred
34	HQ File :01/84/050/00290/AM16/	RLA File :05/24/040/00362/AM16/	Lic.No/Date:0510396189 03.11.2015	Defer Date:10.03.2016
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by this office on 08.01.2016 to furnish the CAD, measurement chart and sketch of the product. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 10.03.2016.			
	Case No.:4/27/84-ALC3/2015	Party Name:LILLY FASHIONS (P) LTD	Meet No/Date:29/84-ALC3/2015 11.02.2016	Status:Deferred
35	HQ File :01/84/050/00317/AM16/	RLA File :05/23/040/00345/AM16/	Lic.No/Date:0510396324 13.11.2015	Defer Date:10.03.2016
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the measurement chart, sketch and CAD has not given by the firm. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 10.03.2016.			
36	Case No.:5/27/84-ALC3/2015	Party Name:CONCEPT CLOTHING	Meet No/Date:29/84-ALC3/2015 11.02.2016	Status:Deferred

HQ File :01/84/050/00318/AM16/	RLA File :05/23/040/00344/AM16/	Lic.No/Date:0510396343 16.11.2015	Defer Date:10.03.2016
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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DC(MSME) on 13.01.2016 to the firm. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 10.03.2016.

Case No.:11/27/84-ALC3/2015	Party Name:R.G.APPAREL,	Meet No/Date:29/84- ALC3/2015 11.02.2016	Status:Deferred
HQ File :01/84/050/00324/AM16/	RLA File :32/24/040/00031/AM16/	Lic.No/Date:3210077741 17.11.2015	Defer Date:10.03.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida on 05.01.2016. NC decided to wait for their comments.
The case stands deferred for re-listing on 10.03.2016.

Case No.:2/25/84-ALC3/2015	Party Name:SACOS INDIGO PRIVATE LIMITED	Meet No/Date:29/84- ALC3/2015 11.02.2016	Status:Deferred
HQ File :01/84/050/00283/AM16/	RLA File :56/24/040/00029/AM16/	Lic.No/Date:5610004753 20.11.2015	Defer Date:10.03.2016

Decision: Committee considered the case as per agenda and observed that the Hard Copy of the application has not yet been received from RA, Indore. A letter has been sent to RA, Indore on 03.02.2016 for furnishing the three set of application. NC decided to wait for their reply.
The case stands deferred for re-listing on 10.03.2016.

Case No.:21/25/84- ALC3/2015	Party Name:MARUTI RUB PLAST PVT LTD	Meet No/Date:29/84- ALC3/2015 11.02.2016	Status:Approved
HQ File :01/84/050/00302/AM16/	RLA File :05/24/040/00394/AM16/	Lic.No/Date:051039638 5 20.11.2015	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of C& PC conveyed vide their O.M.No.46011/150/2015-PC.II dated 18.01.2016 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed in kgs
1.	Technical Textile Grid mad eup of HT Polyester Yarn Technical Textile	1 kg	Industrial Polyester Yarn High Tenacity 2000 D/384F low Elongation Yarn	0.8 kg
			Carbon Black Reinforcing Filler	0.1 kg
			PVC Resin (Paste Grade) paste Grade Standard Quality	0.15 kg

RA concern may take necessary action subject to compliance of other usual conditions.

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40	Case No.: 28/25/84-ALC3/2015	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:29/84-ALC3/2015 11.02.2016	Status: Deferred
	HQ File :01/84/050/00309/AM16/	RLA File :11/24/040/00009/AM16/	Lic.No/Date:1110028176 20.11.2015	Defer Date:10.03.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to C&PC. NC decided to wait for their comments. The case stands deferred for re-listing on 10.03.2016.				

41	Case No.: 6/27/84-ALC3/2015	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:29/84-ALC3/2015 11.02.2016	Status: Deferred
	HQ File :01/84/050/00319/AM16/	RLA File :06/24/040/00034/AM16/	Lic.No/Date:0610038262 24.11.2015	Defer Date:10.03.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. of C &PC on 28.01.2016. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 10.03.2016.				

42	Case No.: 3/25/84-ALC3/2015	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:29/84-ALC3/2015 11.02.2016	Status: Deferred
	HQ File :01/84/050/00284/AM16/	RLA File :30/24/040/00034/AM16/	Lic.No/Date:3010103667 03.12.2015	Defer Date:10.03.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC for their comments. Accordingly, Committee decided to remind them to furnish their comments in this case. The case stands deferred for re-listing on 10.03.2016.				

43	Case No.: 3/29/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:29/84-ALC3/2015 11.02.2016	Status: Deferred
	HQ File :01/84/050/00394/AM16/	RLA File :35/24/040/00047/AM16/	Lic.No/Date:3510044832 08.12.2015	Defer Date:10.03.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 10.03.2016.				

44	Case No.: 19/27/84-ALC3/2015	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:29/84-ALC3/2015 11.02.2016	Status: Deferred
	HQ File :01/84/050/00332/AM16/	RLA File :08/24/040/00339/AM16/	Lic.No/Date:0810136811 29.12.2015	Defer Date:10.03.2016
Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the measurement chart, sketch and CAD has not given by the firm. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 10.03.2016.				

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45	Case No.:2/29/84-ALC3/2015	Party Name:A.S.MARIMUTHU	Meet No/Date:29/84-ALC3/2015 11.02.2016	Status:Deferred
	HQ File :01/84/050/00393/AM16/	RLA File :35/24/040/00049/AM16/	Lic.No/Date:3510044854 29.12.2015	Defer Date:10.03.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 10.03.2016.				

46	Case No.:1/29/84-ALC3/2015	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:29/84-ALC3/2015 11.02.2016	Status:Deferred
	HQ File :01/84/050/00392/AM16/	RLA File :08/24/040/00369/AM16/	Lic.No/Date:0810137075 25.01.2016	Defer Date:10.03.2016
Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ahmedabad. The case stands deferred for re-listing on 10.03.2016.				

Manual Cases

(47)

Case No.355	M/s. Sonu Exim Pvt. Ltd.
NC Meeting No. 29/AM-16 dt 11.02.2016	File No.01/84/050/00227/AM-15/DES-V
RA. F.No. 05/24/040/00289/AM15	
Fixation of norms in respect of Advance Authorization No. 0510391468 dated 07.10.2014	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued on 03.02.2016 as the measurement chart and CAD given by using, made by maximum utilization in this case. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 10.03.2016.	

(48)

Case No.356	M/s. Sure Safety India Pvt. Ltd.
NC Meeting No. 29/AM-16 dt 11.02.2016	File No.01/84/050/00328/AM-15/DES-V
RA. F.No. 34/24/040/00201/AM15	
Fixation of norms in respect of Advance Authorization No. 3410040689 dated 14.11.2014	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Shri Sushil Behl, Director (Projects) and Shri Jignesh Trivedi, Head – Finance of the firm was appeared before NC on 11.02.2016 and explained the justification of wastage claimed for the product. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing 3% wastage on net content in the export product. RA concern may take necessary action subject to compliance of other usual conditions.	

(49)

Case No.357	M/s. Shahi Exports Pvt. Ltd.				
NC Meeting No. 29/AM-16 dt 11.02.2016	File No.01/84/050/00204/AM-16/DES-V				
RA. F.No. 05/24/040/00267/AM16					
Re-fixation of norms in respect of Advance Authorization No. 0510395541 dated 07.09.2015					
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm have requested on 22.12.2015 for change the export product from “Ladies Trouser” to “LADIES CAPRI” with qty 17295 PCs, Style No. WP5BE53214MI as their buyer has replaced the export order in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the above request of the firm and re-fix the adhoc norms in respect of Advance Authorisation issued in this case as detailed below:					
S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	LADIES CAPRI” made out 100% cotton dyed fabric, GSM 150 +/- 10% (style no. WP5BE53214MI)	17295 PC	1.	100% cotton dyed fabric GSM 150 +/- 10%)	2.04Sqm per Pc. sq.Mtrs./Pc
GSM should match both in import and export.					
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

(50)

Case No.358	M/s. Flexituff International
NC Meeting No. 29/AM-16 dt 11.02.2016	File No.01/84/050/00116/AM-16/DES-V
RA. F.No. 56/24/040/00010/AM16	
Re-fixation of norms in respect of Advance Authorization No. 5610004615 dated 01.06.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm have requested on 21.12.2015 for correction in qty of Export Product i.e.(c) LLDPE Granules from 5000.000 Mt. to 500.000 Mt in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the above request of the firm.	
All the other terms and conditions and quantity of input output of the captioned Advance Authorisation as earlier decided by NC in its meeting No. 24/84 dated 26.11.2015 will remain unchanged.	
RA concern may take necessary action subject to compliance of other usual conditions.	

(51)

Case No.359	M/s. Omega Designs
NC Meeting No. 29/AM-16 dt 11.02.2016	File No.01/84/050/00185/AM-12/DES-V
RA. F.No. 05/24/040/00185/AM12	
Re-fixation of norms in respect of Advance Authorization No. 0510300366 dated 25.08.2011	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm have requested on 22.12.2015 for re-fixation of norms as their buyer has changed entire product and style no. in this case. Committee heard to Shri Vikas Chopra, representative of the firm who was appeared before the Committee on 11.02.2016 and Committee decided to ask the firm to submit the details of size wise actual quantity of export alongwith the copies of invoice and packing list and defer the case for re-listing on 25.02.2016.	

(52)

Case No.360	M/s. Flexituff International				
NC Meeting No. 29/AM-16 dt 11.02.2016	File No.01/84/050/00121/AM-16/DES-V				

RA. F.No. 56/24/040/00009/AM16	
Re-fixation of norms in respect of Advance Authorization No. 5610004614 dated 01.06.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm have requested on 21.12.2015 for correction in qty of Export Product i.e.(c) LLDPE Granules from 5000.000 Mt. to 500.000 Mt in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the above request of the firm.	
<p>All the other terms and conditions and quantity of input outputs of the captioned Advance Authorisation as earlier decided by NC in its meeting No. 24/84 dated 26.11.2015 will remain unchanged.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions.</p>	

(53)

Case No.361	M/s. Maya Exports Corporation
NC Meeting No. 29/AM-16 dt 11.02.2016	File No.01/84/050/00101/AM-16/DES-V
RA. F.No. 56/24/040/00136/AM16	
Re-fixation of norms in respect of Advance Authorization No. 0510394699 dated 25.06.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm have requested on 05.01.2016 for remove the style No. in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the request of the firm.	
<p>All the other terms and conditions and quantity of input outputs of the captioned Advance Authorisation as earlier decided by NC in its meeting No. 14/84 dated 16.07.2015 will remain unchanged.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions</p>	

(54)

Case No.362	M/s. Abikriti Impex Pvt. Ltd.
NC Meeting No. 29/AM-16 dt 11.02.2016	File No.01/84/050/00235/AM-12/DES-V
RA. F.No. 02/24/040/00119/AM12	
Fixation of norms in respect of Advance Authorization No. 0210167523 dated 14.10.2011	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm have requested on 11.01.2016 for fixation of norms in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to submit the CAD, Measurement Chart and Sketch of the product and defer the case for re-listing on 10.03.2016..	

(55)

Case No.363	M/s. SRF Ltd.
NC Meeting No. 29/AM-16 dt 11.02.2016	File No.01/84/050/00161/AM-16/DES-V
RA. F.No. 04/24/040/00301/AM15	
Re-fixation of norms in respect of Advance Authorization No. 0410160617 dated 02.06.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm have requested on 18.12.2015 for enhancement in quantity in import item i.e. "Spin Finish Oil" from 470.00 kgs to 661.50 kgs as applied by them against the above said Adv. Authorisation in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the request of the firm.	
<p>All the other terms and conditions and quantity of input outputs of the captioned Advance</p>	

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Authorisation as earlier decided by NC in its meeting No.19/84 dated 10.09.2015 will remain unchanged.

RA concern may take necessary action subject to compliance of other usual conditions

(56)

Case No.364	M/s. Orient Craft Ltd.
NC Meeting No. 29/AM-16 dt 11.02.2016	File No.01/84/171/00290/AM-16/DES-V
RA. F.No. 05/27/039/00025/AM15	
Fixation of norms for the export product "Linen Cushion" in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm have requested on 14.12.2015 for fixation of norms for the export product "Linen Cushion" in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Annual Advance Authorisation issued in this case as applied for. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.	

(57)

Case No.365	M/s. Orient Craft Ltd.
NC Meeting No. 29/AM-16 dt 11.02.2016	File No.01/84/050/00288/AM-16/DES-V
RA. F.No. 05/27/039/00021/AM15	
Fixation of norms for the export product "Langham Quilt" in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm have requested on 14.12.2015 for fixation of norms for the export product "Langham Quilt" in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Annual Advance Authorisation issued in this case as applied by the firm. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.	

(58)

Case No.366	M/s. Orient Craft Ltd.
NC Meeting No. 29/AM-16 dt 11.02.2016	File No.01/84/050/00285/AM-16/DES-V
RA. F.No. 05/27/039/00025/AM15	
Fixation of norms for the export product "Grommet Hemp Panel" in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm have requested on 14.12.2015 for fixation of norms for the export product "Grommet Hemp Panel" in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Annual Advance Authorisation issued in this case as applied by the firm. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.	

(59)

Case No.367	M/s. Orient Craft Ltd.
NC Meeting No. 29/AM-16 dt 11.02.2016	File No.01/84/050/00286/AM-16/DES-V
RA. F.No. 05/27/039/00021/AM15	
Fixation of norms for the export product "Milford Quilt" in respect of Annual Advance Authorization No.	

0510392682 dated 05.01.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm have requested on 14.12.2015 for fixation of norms for the export product "Milford Quilt" in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Annual Advance Authorisation issued in this case as applied by the firm.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

(60)

Case No.368	M/s. Loyal Textile Mills Ltd.
NC Meeting No. 29/AM-16 dt 11.02.2016	File No.01/84/050/00170/AM-14/DES-V
RA. F.No. 35/24/040/22/AM14	
Fixation of norms in respect of Advance Authorization No. 3510041934 dated 22.08.2013	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued to the firm on 07.04.2014 to furnish the measurement chart and CAD/CAM details for winter jacket in support of their proposal and also observed that the reminder has been issued on 05.01.2016 to the firm. The reply is not yet furnished by the firm. NC decided to wait for their reply.	
The case stands deferred for re-listing on 10.03.2016.	

(61)

Case No.369	M/s. SRF Ltd.
NC Meeting No. 29/AM-16 dt 11.02.2016	File No.01/84/050/00153/AM-16/DES-V
RA. F.No. 04/24/040/00023/AM16	
Re-fixation of norms in respect of Advance Authorization No. 0410160927 dated 19.08.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm have requested on 12.10.2015 for amendment in input quantity of "Polyester chips" and "Spin finish oil" in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Authorisation in question on repeat basis of Adv. Authorisation No. 0410160616 dated 02.06.2015 ratified by NC in its meeting No. 17/84 –ALC2/2015 held on 20.08.2015.	
RA concern may take necessary action subject to compliance of other usual conditions	

(62)

Case No.370	M/s. Orient Craft Ltd.
NC Meeting No. 29/AM-16 dt 11.02.2016	File No.01/84/050/00291/AM-16/DES-V
RA. F.No. 05/27/039/00025/AM15	
Fixation of norms for the export product "Chalk Stripe Duvet Cover" in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm have requested on 14.12.2015 for fixation of norms for the export product "Chalk Stripe Duvet Cover" in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Annual Advance Authorisation issued in this case as per CAD.	
The GSM should be match in both import & export.	
RA concern may take necessary action subject to compliance of other usual conditions.	

(63)

Case No.371			M/s. Udyogi Safety Appliances (P) Ltd.		
NC Meeting No. 29/AM-16 dt 11.02.2016			File No.01/84/050/00265/AM-15/DES-V		
RA. F.No. 02/24/040/00124/AM15					
Fixation of norms in respect of Advance Authorization No. 0210204999 dated 19.09.2014					
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of IPP conveyed vide their U.O.No.7/200/2015-TSW/27 dated 09.02.2016 as detailed below:-					
S.No.	Export Product	Export Quantity		Import item	Quantity allowed in kgs
1.	Industrial Safety Helmet (Ultra Plastic Suspension)	01 No. (372.15 kg +/- 1%)	1.	HDPE Granules	0.308 Kg
			2.	LDPE Granules	0.086 Kg
			3.	Master Batch	0.0025 Kg
			4.	Relevant thickness & density Foam	Net to Net
2.	Industrial Safety Helmet (Ultra Textile Suspension)	01No. (372.15 kg +/- 1%)	1.	HDPE Granules	0.308 Kg
			2.	LDPE Granules	0.086 Kg
			3.	Master Batch	0.0025 Kg
			4.	Relevant thickness Nylon Tape	Net to net
			5.	Relevant thickness & density Foam	Net to net

RA concern may take necessary action subject to compliance of other usual conditions.

(64)

Case No.372			M/s. Udyogi Safety Appliances (P) Ltd.		
NC Meeting No. 29/AM-16 dt 11.02.2016			File No.01/84/050/00267/AM-15/DES-V		
RA. F.No. 02/24/040/00118/AM15					
Fixation of norms in respect of Advance Authorization No. 0210205166 dated 17.11.2014					
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of IPP conveyed vide their U.O.No.7/200/2015-TSW/19 dated 01.02.2016 and U.O.No.7/200/2015-TSW/26 dated 09.02.2016 as detailed below:-					
S.No.	Export Product	Export Quantity		Import item	Quantity allowed in kgs
1.	Industrial Safety Helmet (Ultra Plastic Suspension)	01 No. (372.15 kg +/- 1%)	1.	HDPE Granules	0.308 Kg
			2.	LDPE Granules	0.086 Kg
			3.	Master Batch	0.0025 Kg
			4.	Relevant thickness & density Foam	Net to Net
2.	Industrial Safety Helmet (Ultra Textile Suspension)	01 No. (372.15 kg +/- 1%)	1.	HDPE Granules	0.308 Kg
			2.	LDPE Granules	0.086 Kg
			3.	Master Batch	0.0025 Kg
			4.	Relevant thickness Nylon Tape	Net to net
			5.	Relevant thickness density Foam	Net to net

RA concern may take necessary action subject to compliance of other usual conditions.

(65)

Case No.373	Jt. DGFT, Ludhiana
NC Meeting No. 29/AM-16 dt 11.02.2016	File No.01/84/171/00303/AM-16/DES-V
Clarification regarding Acrylic Fibre & Acrylic Staple Fibre are the similar product or not.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that Policy -4 Section vide their T R No – 144/PC-4 dated 05.01.2016 was forwarded the copy of Jt. DGFT, Ludhiana was asked to clarify the product name i.e. Acrylic Fibre & Acrylic Staple Fibre which are similar product or not, query raised by Ludhiana Custom on 23.11.2015. Jt. DGFT, Ludhiana have informed that the M/s. Ganga Acrowools Ltd., Ludhiana has obtained the Licences related to ADV/DFIA from their office and imported the Acrylic Staple fibre instead of Acrylic fibre allowed under SION J-7 & J-362. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to send the matter to Deptt. of C&PC for their comments.	

(66)

Case No.374	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No. 29/AM-16 dt 11.02.2016	File No.01/84/171/00317/AM-16/DES-V
RA. F.No. 05/28/039/00003/AM15	
Fixation of norms for the export product “Ladies Top” in respect of Annual Advance Authorization No. 0510387813 dated 30.05.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm have requested on 19.10.2015 for Fixation of norms for the export product “Ladies Top” made of 100% Polyester Dyed & Printed Fabric GSM 81 Style No. 504123 (Consumption 1.42 Sqm) in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to clarify the said licence is Adv. Authorisation or Annual Adv. Authorisation. The case stands deferred for re-listing on 10.03.2016.	

(67)

Case No.375	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No. 29/AM-16 dt 11.02.2016	File No.01/84/050/00214/AM-16/DES-V
RA. F.No. 05/24/040/00226/AM16	
Request for add one more style No. 2560E in the Export product Sl. No. 1 in respect of Adv. Authorisation No. 0510395167 dated 04.08.2015.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm have requested on 13.11.2015 for add one more style No.2560E in the Export product Sl. No. 1 in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the above said request of the firm. All the other terms and conditions and quantity of input outputs of the captioned Adv. Authorisation as earlier decided by NC in its meeting No. 22/84 dated 29.10.2015 will remain unchanged. RA concern may take necessary action subject to compliance of other usual conditions	